

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CA NO.14/2017

IN

CP NO. 113(ND)/2011

RT No.25/2016

Narinder Kumar Bawa

...Petitioner

Versus.

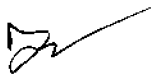
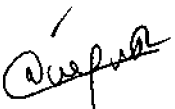
M/s Prakash Communications Ltd. &Ors.

...Respondents

Present: Mr. Narinder Kumar Bawa, petitioner in person.
Mr. Gaurav Mankotia, Advocate for respondents No.2 & 3.


CA No.14 of 2017 was filed for impleading the legal representatives of deceased, respondent No.2. The CA is accompanied by affidavit of Ms. Anupma Bawa. It is stated in the application that the proposed legal representatives are the only legal heirs of the deceased. The amended Memo of Parties is also attached along with the main petition. Let amended Memo of Parties be taken on record and be made part of main CP.

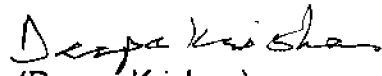
Learned counsel for respondents No.2&3 also seeks to file application along with annexures including the latest constitution of the Board of Directors along with the Power of Attorney executed by R-3. Let the same be filed in the registry during the course of the day. Copy of the same has been supplied to the petitioner who is present in person. The case is adjourned for final arguments to 27.02.2017. Mr. Gaurav Mankotia, Advocate for respondents assures that he will not make any request for further adjournment. Both the parties are directed to submit their written submissions before the Bench Officer by the next date.



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A request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi that the matter would be disposed of as expeditiously as possible as it would not be possible to dispose of the case within the extended period as conveyed vide letter No.25/2/2016-NCLT dated 26.10.2016, which would expire on 06.02.2017.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

January 30, 2017
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